

ITEM NO.13

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 5442/2023

(Arising out of impugned final judgment and order dated 05-04-2023 in CRLA No. 2734/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAULANA KALEEM SIDDIQUI

Respondent(s)

(IA No.87575/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.87573/2023-EXEMPTION FROM FILING O.T. )

Date : 09-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mrs. Garima Prashad, A.A.G.  
Mr. Adarsh Upadhyay, AOR  
Mr. Divyanshu Sahay, Adv.  
Ms. Pallavi Kumari, Adv.

For Respondent(s) Mr. Jitendra Mohan Sharma, Sr. Adv.  
Mr. Akshat Sharma, Adv.  
Mr. Amrit Pradhan, Adv.  
Ms. Shweta Jain, Adv.  
Mr. Sandeep Singh, Adv.  
Mr. Sushil Kumar Sharma, Adv.  
Mr. Pahlad Singh Sharma, AOR  
Mr. Virendra Kumar, Adv.  
Mr. Manish Kumar Mishra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the petitioner and  
the respondent.

Certain additional documents have been filed by the State,  
supported by an affidavit. Let the respondent file an affidavit,

if any, in relation to these documents.

In course of hearing, we were apprised by Mrs. Garima Prashad, learned A.A.G. for the State that the respondent has already been enlarged on bail. At this stage, we are not directing his re-arrest pending final outcome of this petition. But during the period he remains enlarged on bail, we direct that he shall not leave the National Capital Territory of Delhi except for the purpose of attending the trial or for the purpose of meeting the Investigating Officer. If he leaves the National Capital Territory of Delhi for the aforesaid purposes, then too he shall give prior intimation about his movement to the ACP, Anti Terror Squad, Noida. The respondent shall give the full address of the premises in which he shall reside in Delhi to the ACP, Anti Terror Squad, Noida.

During his stay in Delhi in terms of our order, he shall keep and use only one mobile phone with location setup open so that his location can be traced at any point of time by the investigating agency and he shall forthwith share that mobile number with the ACP, Anti Terror Squad, Noida.

He shall surrender his passport to the said Officer of the Anti Terror Squad, Noida. Needless to add, he shall also cooperate with the investigating agency and shall report to the investigating officer as and when called upon to do so.

List on 13.07.2023.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)  
ASSISTANT REGISTRAR